d Research Bhopal
Bhouri, Bhopal-462 066
ment, IISER Bhopal
rcentage rate tender
opes system for the

Earnest Money	Period
Rs. 1,86,695/-	30 Days

be obtained from the
press notice is also

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S ARTLAY AGRITECH PRIVATE LIMITED

	RELEVANT PARTICULARS	
1.	Name of corporate debtor	**Artlay Agritech Private Limited**
2.	Date of Incorporation of corporate debtor	14/08/2020
3.	Authority under which corporate debtor is incorporated / registered	ROC – Jaipur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	**U01110RJ2020PTC070308**
5.	Address of the registered office and principal office (if any) of corporate debtor	Front of Indu Motors, Govindpura, Jhotwara,, Jaipur, Rajasthan, India, 302012
6.	Insolvency commencement date in respect of corporate debtor	Order passed on 06TH May 2026
7.	Estimated date of closure of insolvency resolution process	2nd November 2026
8.	Name and registration number of the Insolvency professional acting as Interim resolution professional	CA Sudhir Bhansali Reg. No. : IBBI/IPA-001/IP-P01109/2017-18/11799
9.	Address and e-mail of the interim resolution professional, as registered with the Board	52, Sangram Colony, C-Scheme Jaipur 302001 Email id: sbhansalico@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	52, Sangram Colony, C-Scheme Jaipur 302001 Email id: artlaycirp@gmail.com
11.	Last date for submission of claims	20th May 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and b) Details of authorized representatives are available at:	Weblink : https://ibbi.gov.in/en/home/downloads Not applicable

Notice is hereby given that the National Company Law Tribunal, Jaipur Bench has ordered the commencement of a corporate insolvency resolution process of the **Artlay Agritech Private Limited** on 6th May 2026 vide order no. CP No. (IB)-40/9/JPR/2025.

The creditors of **M/s Artlay Agritech Private Limited** are hereby called upon to submit their claims with proof on or before 20th May, 2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Resolution Professional : Sudhir Bhansali

Date and Place: 09/05/2026 JAIPUR

"IMPORTANT"

IANCE LIMITED
E FINANCE PVT LTD
Cherppu - Thriprayar Road,
ww.manappuramhomefin.com
operty)
e Finance Ltd ("MAHOFIN")
ent of Security Interest *[Act],
ead with rule 9 of the security
borrowers and co-borrowers
ys from the date of receipt of
by given to the borrower and
the property described herein
said *[Act] read with rule 9 of
cautioned not to deal with the
Manappuram Home Finance

	Date of Demand Notice sent & Outstanding Amount	Date of Possession
an, h), 25. th-	13-02-2026 & Rs.418298/-	07-05-2026

Manappuram Home Finance Ltd

OMPANY LIMITED
aka undertaking)
438)
TION
SCOM/2026-27/
gible Bidders for
ontract (CAMC)
ta Center, HSR
00 P.M. onwards.

HD
We unde
Retail Portf
SALE IN
SE
The below m
regarding the
nature of Loan
Due to persist
per agreed lo
issued multip
mentioned da
Borrower to r
would be at lib
The Borrower
exercise of its
off the Securit
to the Bank. T
securities falls
margin requir
calendar day,
to the Bank fo
proceeds from

Sr. No.	Loan Nu
1	XXXXX
2	XXXXX
3	XXXXX
4	XXXXX
5	XXXXX
6	XXXXX
7	XXXXX
8	XXXXX
9	XXXXX
10	XXXXX
11	XXXXX
12	XXXXX
13	XXXXX
14	XXXXX
15	XXXXX
16	XXXXX
17	XXXXX
18	XXXXX
19	XXXXX
20	XXXXX
21	XXXXX
22	XXXXX
23	XXXXX
24	XXXXX
25	XXXXX

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S ARTLAY AGRITECH PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	**Artlay Agritech Private Limited**
2.	Date of incorporation of corporate debtor	14/08/2020
3.	Authority under which corporate debtor is incorporated / registered	ROC – Jaipur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	**U01110RJ2020PTC070308**
5.	Address of the registered office and principal office (if any) of corporate debtor	Front of Indu Motors, Govindpura, Jhotwara,, Jaipur, Rajasthan, India, 302012
6.	Insolvency commencement date in respect of corporate debtor	Order passed on 06TH May 2026
7.	Estimated date of closure of insolvency resolution process	2nd November 2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CA Sudhir Bhansali Reg. No. : IBBI/IPA-001/IP-P01109/2017-18/11799
9.	Address and e-mail of the interim resolution professional, as registered with the Board	52, Sangram Colony, C-Scheme Jaipur 302001 Email id: sbhansalico@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	52, Sangram Colony, C-Scheme Jaipur 302001 Email id: artlaycirp@gmail.com
11.	Last date for submission of claims	20th May 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and b) Details of authorized representatives are available at:	Weblink : https://ibbi.gov.in/en/home/downloads Not applicable

Notice is hereby given that the National Company Law Tribunal, Jaipur Bench has ordered the commencement of a corporate insolvency resolution process of the **Artlay Agritech Private Limited** on 6th May 2026 vide order no. CP No. (IB)-40/9/JPR/2025.

The creditors of **M/s Artlay Agritech Private Limited** are hereby called upon to submit their claims with proof on or before 20th May, 2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Resolution Professional : Sudhir Bhansali

Date and Place : 09/05/2026 JAIPUR

ફોર્મ એ

જાહેર જાહેરાત

(ભારતીય દિવાળિયાપણું અને દેવાળાખોરી બોર્ડ
(કોર્પોરેટ વ્યક્તિઓ માટેની દિવાળિયાપણું નિવારણ પ્રક્રિયા) નિયમો, ૨૦૧૬ ની નિયમ ૬ હેઠળ)

એમ/એસ આર્ટલે એગ્રીટેક પ્રાઇવેટ લિમિટેડના લેણદારોના ધ્યાનાર્થે

	સંબંધિત વિગતો	
૧.	કોર્પોરેટ દેવાદારનું નામ:	**આર્ટલે એગ્રીટેક પ્રાઇવેટ લિમિટેડ**
૨.	કોર્પોરેટ દેવાદારની સ્થાપનાની તારીખ	૧૪/૦૮/૨૦૨૦
૩.	જે સત્તા હેઠળ કોર્પોરેટ દેવાદારનો સમાવેશ / નોંધણી કરવામાં આવી છે	આરઓસી – જયપુર
૪.	કોર્પોરેટ ઓળખ નંબર / મર્યાદિત જવાબદારી ઓળખ નંબર	**U01110RJ2020PTC070308**
૫.	કોર્પોરેટ દેવાદારના નોંધાયેલ કાર્યાલય તથા મુખ્ય કાર્યાલય (જો હોય તો) નું સરનામું	ઈન્દુ મોટર્સની સામે, ગોવિંદપુરા, ઝોટવાડા, જયપુર, રાજસ્થાન, ભારત – ૩૦૨૦૧૨
૬.	કોર્પોરેટ દેવાદાર સંબંધિત દિવાળિયાપણું પ્રક્રિયાની શરૂઆતની તારીખ:	૦૬ મે ૨૦૨૬ના રોજ આદેશ પસાર કરવામાં આવ્યો
૭.	દિવાળિયાપણું નિવારણ પ્રક્રિયા પૂર્ણ થવાની અંદાજિત તારીખ	૦૨ નવેમ્બર ૨૦૨૬
૮.	વચગાળા નિવારણ વ્યવસાયી તરીકે કાર્યરત દિવાળિયાપણું વ્યવસાયીનું નામ અને નોંધણી નંબર	સીએ સુધીર ભણસાલી નોંધણી ક્રમાંક: IBBI/IPA-001/IP-P01109/2017-18/11799
૯.	બોર્ડ સાથે નોંધાયેલ વચગાળા નિવારણ વ્યવસાયીનું સરનામું અને ઈ-મેલ	૫૨, સંગ્રામ કોલોની, સી-સ્કીમ, જયપુર – ૩૦૨૦૦૧ ઈ-મેલ: sbhansalico@gmail.com
૧૦.	વચગાળા નિવારણ વ્યવસાયી સાથે પત્રવ્યવહાર માટે ઉપયોગમાં લેવાતું સરનામું અને ઈ-મેલ	૫૨, સંગ્રામ કોલોની, સી-સ્કીમ, જયપુર – ૩૦૨૦૦૧ ઈ-મેલ: artlaycirp@gmail.com
૧૧.	દાવા રજૂ કરવાની છેલ્લી તારીખ	૨૦ મે ૨૦૨૬
૧૨.	કલમ ૨૧ની ઉપકલમ (૬એ) ના ખંડ (બ) હેઠળના લેણદારોના વર્ગો, જો હોય તો, જે વચગાળા નિવારણ વ્યવસાયી દ્વારા નિર્ધારિત કરવામાં આવ્યા હોય	લાગુ પડતું નથી
૧૩.	લેણદારોના વર્ગ માટે અધિકૃત પ્રતિનિધિ તરીકે કાર્ય કરવા માટે ઓળખાયેલા દિવાળિયાપણું વ્યવસાયીઓના નામ (દરેક વર્ગ માટે ત્રણ નામ)	લાગુ પડતું નથી
૧૪.	(ક) સંબંધિત ફોર્મો અને (ખ) અધિકૃત પ્રતિનિધિઓની વિગતો અહીં ઉપલબ્ધ છે	વેબલિંક: https://ibbi.gov.in/en/home/downloads લાગુ પડતું નથી

આથી સૂચના આપવામાં આવે છે કે નેશનલ કંપની લો ટ્રિબ્યુનલ, જયપુર બેન્ચ દ્વારા આર્ટલે **એગ્રીટેક પ્રાઇવેટ લિમિટેડ** માટે કોર્પોરેટ દિવાળિયાપણું નિવારણ પ્રક્રિયાની શરૂઆતનો આદેશ ૦૬ મે ૨૦૨૬ના રોજ CP No. (IB)-40/9/JPR/2025 હેઠળ આપવામાં આવ્યો છે.

એમ/એસ આર્ટલે એગ્રીટેક પ્રાઇવેટ લિમિટેડના લેણદારોને આથી અનુરોધ કરવામાં આવે છે કે તેઓ પોતાના દાવા પુરાવા સાથે ૨૦ મે ૨૦૨૬ સુધીમાં ક્રમાંક ૧૦માં દર્શાવેલ સરનામે વચગાળા નિવારણ વ્યવસાયીને રજૂ કરે.

નાણાકીય લેણદારો તેમના દાવા પુરાવા સાથે માત્ર ઈલેક્ટ્રોનિક માધ્યમ દ્વારા જ રજૂ કરશે. અન્ય તમામ લેણદારો પોતાના દાવા પુરાવા સાથે વ્યક્તિગત રીતે, ટપાલ દ્વારા અથવા ઈલેક્ટ્રોનિક માધ્યમ દ્વારા રજૂ કરી શકે છે.

ખોટા અથવા ભ્રામક દાવાના પુરાવા રજૂ કરવાથી દંડનીય કાર્યવાહી થશે.

નિવારણ વ્યવસાયીનું નામ અને હસ્તાક્ષર : સુધીર ભણસાલી

તારીખ અને સ્થળ : ૦૯/૦૫/૨૦૨૬, જયપુર

फॉर्म–ए

सार्वजनिक घोषणा

(भारतीय दिवाला एवं शोधन अक्षमता बोर्ड
(कॉर्पोरेट व्यक्तियों हेतु दिवाला समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 6 के अधीन)

मेसर्स आर्टले एग्रीटेक प्राइवेट लिमिटेड के लेनदार के ध्यानार्थ हेतु

प्रासंगिक विवरण		
1.	कॉर्पोरेट देनदार का नाम	**मेसर्स आर्टले एग्रीटेक प्राइवेट लिमिटेड**
2.	कॉर्पोरेट देनदार के गठन की तिथि	14/08/2020
3.	प्राधिकरण जिसके अधीन कॉर्पोरेट देनदार गठित/ पंजीकृत है	आर ओ सी जयपुर
4.	कॉर्पोरेट पहचान संख्या / कॉर्पोरेट देनदार की सीमित देयता पहचान सं.	U01110RJ2020PTC070308
5.	कॉर्पोरेट देनदार के पंजीकरण कार्यालय तथा प्रधान कार्यालय (यदि कोई) का पता	इंदु मोटर्स के सामने, गोविंदपुरा, झोटवाड़ा, जयपुर, राजस्थान, भारत, 302012
6.	कॉर्पोरेट देनदार के सम्बन्ध में दिवाला आरम्भ तिथि	दिनांक 06.05.2026 को आदेश पारित
7.	दिवाला समाधान प्रक्रिया समापन होने की अनुमानित तारीख	02.11.2026
8.	अंतरिम रिजॉल्यूशन प्रोफेशनल के रूप में कार्य करने वाले दिवालियापन पेशेवर का नाम और पंजीकरण संख्या	सीए सुधीर भंसाली पंजीकृत संख्या: IBBI/IPA-001/IP-P01109/2017-18/11799
9.	अंतरिम रिजॉल्यूशन प्रोफेशनल का पता और ईमेल पता जो बोर्ड के पास पंजीकृत हो	52, संग्राम कॉलोनी, सी-स्कीम जयपुर 302001 ईमेल आईडी: sbhansalico@gmail.com
10.	अंतरिम समाधान पेशेवर के साथ पत्राचार के लिए उपयोग किए जाने वाला पता और ई-मेल	52, संग्राम कॉलोनी, सी-स्कीम जयपुर 302001 ईमेल आईडी: artlaycirp@gmail.com
11.	दावा प्रस्तुत करने की अंतिम तिथि	20.05.2026
12.	धारा 21 के उपधारा (6ए) के खंड (बी) के तहत अंतरिम रिजॉल्यूशन प्रोफेशनल द्वारा लेनदारों की श्रेणियां, यदि कोई, सुनिश्चित की गई हो	लागू नहीं
13.	किसी श्रेणी में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए इन्सॉल्वेंसी प्रोफेशनल के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	लागू नहीं
14.	(क) प्रासंगिक फार्म और (ख) अधिकृत प्रतिनिधियों का विवरण यहां उपलब्ध है	वेबलिंक: https://ibbi.gov.in/en/home/downloads लागू नही

सूचित किया जाता है कि राष्ट्रीय कंपनी लॉ ट्रिब्यूनल, जयपुर पीठ ने CP No. (IB)-40/9/JPR/2025. के द्वारा 06/05/2026 को **मेसर्स आर्टले एग्रीटेक प्राइवेट लिमिटेड** की कॉर्पोरेट दिवाला समाधान प्रक्रिया प्रारंभ करने का आदेश दिया है।

मेसर्स आर्टले एग्रीटेक प्राइवेट लिमिटेड के लेनदारों को इसके द्वारा आवाह किया जाता है कि प्रविष्टि नं. 10 के सामने उल्लिखित पते पर अंतरिम रिजॉल्यूशन प्रोफेशनल को **20/05/2026** तक या उससे पहले सबूत के साथ अपने दावें प्रस्तुत करे।

वित्तीय लेनदार अपने दावे प्रमाण के साथ केवल इलेक्ट्रॉनिक माध्यम से प्रस्तुत करेंगे। अन्य सभी लेनदार व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक माध्यमों से सबूत के साथ दावे प्रस्तुत कर सकते हैं।

दावे के झूठे या भ्रामक सबूत जमा करने से जुर्माना लगाया जाएगा।

रिजॉल्यूशन प्रोफेशनल का नाम और हस्ताक्षर: सुधीर भंसाली
दिनांक और स्थान: 09.05.2026 जयपुर